

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.315**  
IB-507 /ND/2022

**IN THE MATTER OF**

**Karur Vyasa Bank**

**Vs.**

**Mamta Gupta**

**.... APPLICANT**

**.. CORPORATE DEBTOR**

**SECTION**

**U/s 95 (1)**

**Order delivered on 31.10.2022**

**CORAM:**

**DR. BINOD KUMAR SINHA,  
MEMBER (TECHNICAL)**

**JUSTICE TELAPROLU RAJANI,  
MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant : Mr. Vijay Kumar

For the respondent :

**ORDER**

Heard Ld. Counsel for the Applicant - Financial Creditor.

This is a petition filed under Section 95(1) of the IBC, 2016. In view of the Judgment of Hon'ble NCLAT dated 12.8.2021 in the matter of Mr, Ravi Ajit Kulkarni Vs State Bank of India, Company Appeal (AT)(Insolvency) No.316 of 2021, let limited Notice be issued to the Respondent/Personal Guarantor returnable within two weeks.

List the matter on 07.12.2022.



**(DR. BINOD KUMAR SINHA)  
MEMBER (TECHNICAL)**



**(JUSTICE TELAPROLU RAJANI)  
MEMBER (JUDICIAL)**

Surjit (Court-III)